

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No217  
**CP(IB)/56(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Tata Capital Financial Services Ltd  
V/s  
Archana Jagdish Saboo  
(Personal Gaurantor)

.....Applicant

.....Respondent

**Order delivered on 20/07/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Rajiv Chawla, Adv. Mr. Arjun Sheth, Adv.  
For the Respondent : Mr. Mohit Gupta, Adv.

**ORDER**

Application is filed u/s 95 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of Insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned to 28.11.2023.

-Sd-

**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**